

CBI Case No. 194/2019

CBI Vs. Shri Chand Etc. (Rose Mary Apptt. CGHS)

07.08.2020.

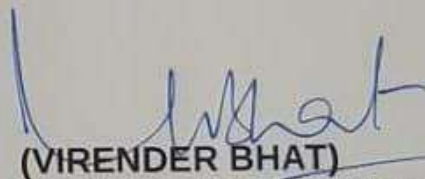
Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 03.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/07.08.2020

CBI Case No. 191/2019

CBI Vs. Narayan Diwakar Etc. (Imamia CGHS)

07.08.2020.

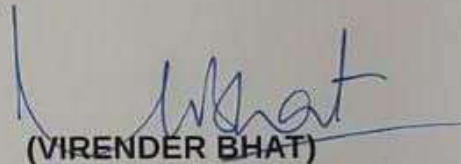
Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 03.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/07.08.2020**

CBI Case No. 349/2019

CBI Vs. Rajiv Lochan

07.08.2020.

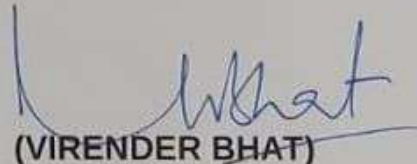
Present:- None.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 11.09.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/07.08.2020

CBI Case No. 208/2019
CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)

07.08.2020.

Present:- Mr. Neetu Singh, Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for accused No.
1 to 3.
Proceedings qua accused A-4 Ram Nath have
already abated due to his death.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Written submissions have been filed by Mr. Abhishek Prasad, Advocate on behalf of accused Gulshan Kumar Soni. However, he seeks time for filing written submissions on behalf of the third accused Prem Bansal. He may do so within two days from today.

Ld. PP as well as Ld. Defence Counsel have been heard today for some time.

List for further oral arguments on 11.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)

SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/07.08.2020

CBI Case No. 34/2019

CBI Vs. Jayalakshmi Jaitly @ Jaya Jaitly Etc.

07.08.2020.

**Present:- Mr. Neetu Singh, Ld. PP for CBI.
Sh. Vishal Gohri, Ld. Counsel for convict Jaya Jaitly.
Sh. Vikram Panwar and Sh. Suyash Sinha, Ld. Counsels for convict S.P. Murgai alongwith the said convict.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Verification report in respect of the Personal Bond/Surety Bonds submitted on behalf of convict Jaya Jaitly and S.P. Murgai have been received from CBI.

Ms. Aditi Jadeja and Sh. Ajay Jadeja who stood surety for convict Jaya Jaitly have also joined the hearing through video conferencing. They were identified by the Counsel Sh. Vishal Gohri Advocate. Their particulars as well as particulars of their FDRs have already been verified by CBI. Hence, the Bail Bonds are hereby accepted.

Similarly, Ms. Sudha Murgai and Ritu Miglani who have stood surety for convict S.P. Murgai also were present during the hearing through video conferencing. They have been identified by the Counsel Sh. Vikram Panwar Advocate. Their particulars as well as the particulars of the FDRs submitted by them have also been verified by CBI. Therefore, the surety bonds are hereby accepted.

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The concerned banks who have issued the aforesaid four FDRs in the name of above sureties be notified about the present order with the directions that they shall not allow encashment of these FDRs till further orders from the Hon'ble High Court.

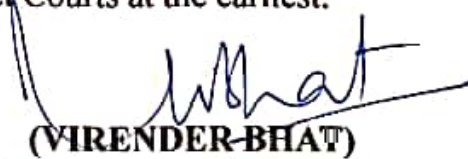
So far as the third convict Gopal Pacherwal is concerned, he has also submitted Personal Bond/Surety Bonds in pursuance to the order dt. 05.08.2020 stated to have been passed by the Hon'ble High Court in his appeal bearing Criminal Appeal No. 388/2020. A copy of the said order has been annexed alongwith the Bail Bonds. The Ahlmad shall get the said order verified from the Hon'ble High Court.

The concerned Head of Branch, CBI is directed to get the particulars of the sureties of convict Gopal Pacherwal as well as the particulars of their FDRs verified and to submit the verification report before the next date of hearing.

List on 11.08.2020.

A copy of this order be transmitted to convict Gopal Pacherwal as well as his counsel through Whatsapp as well as through E-mail.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/07.08.2020

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CBI Case No. 207/2019
CBI Vs. Ravinder Pal Raghav Etc. (Shiv Jyoti CGHS Ltd)

07.08.2020.

Present:- Mr. Neetu Singh, Ld. PP for CBI.
Proceedings qua A1 & A2 have already been abated due to their death.
Accused No. 8 has already been discharged.
Mr. Hitendra Nahata, Ld. Counsel for accused M.M. Sharma & Jyoti Sharma.
Mr. R.S. Ahuja, Ld. Counsel for accused R.K. Srivastava.
Mr. Tanveer Ahmad, Ld. Counsel for accused Rajiv Gupta.
None for accused P.D. Sharma & S.S. Negi.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Additional written submissions have been filed on behalf of A-3 R.K. Srivastava.

Mr. Nahata, Advocate and Mr. Bhatnagar, Advocate have not filed written submissions on behalf of their clients i.e. accused M.M. Sharma, Jyoti Sharma, P.D. Sharma and S.S. Negi. Today also, it is submitted by Mr. Nahata that he has been unable to compile the complete file of this case. It needs to note here that Mr. Nahata Advocate appears to have not taken any steps to obtain the copies of the requisite records either from the staff of the court i.e the Ahlmad or from the Ld. PP or from the Ld. Defence

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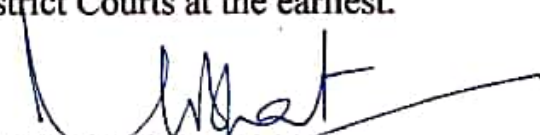
Counsel Sh. Tanveer Ahmed Advocate. He has fairly admitted that neither he nor his clients nor anybody from his office visited the court for the said purpose. Intriguingly, he made a false submission that the staff of this court is not visiting the court regularly, whereas the Ahlmad of this court visits the court almost daily for doing his miscellaneous work etc.

Mr. Bhatnagar, Advocate has chosen not to appear today in this case.

It is evident that Mr. Bhatnagar and Mr. Nahata Advocates are not interested in expeditious disposal of this case. Be that as it may, they can file written submissions on behalf of their clients within one week from today. No further time shall be granted in this regard.

List for oral submissions of the parties on 20.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/07.08.2020

At 11:40 AM

After the hearing of this case was over and I had dictated the order, an E-mail was received from Mr. Nahata Advocate on the

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E-mail ID of this Court with an attachment which is a whatsapp message dated 24.07.2020 purportedly sent by the said Counsel to the Reader of this Court. Perusal of the said whatsapp message also reveals that Mr. Nahata Advocate neither intends to visit the court for obtaining the records of this case nor does he intend to depute any person from his office for the said purpose. It is very strange to note from the said message that the Ld. Counsel wants the staff of this court to deliver him the copies of the requisite records of this case. The Ld. Counsel needs to be reminded here that it is not the responsibility of the court to deliver the copies of the documents to any Counsel at his doorstep. It is the duty of the accused or their Counsels to collect the requisite copies from the staff of this court. The Ld. Counsel would be well advised to depute either his clients or anybody from his office to collect the requisite copies from the court staff.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/07.08.2020

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